

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

C.M.P. No. 273 of 2019

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Branch Manager, National Insurance Company Ltd. ... ..Petitioner

**-Versus-**

Vidyawati Devi & Ors. ... ..Opp. Parties

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Ganesh Jha, Advocate.

For the Opp. Parties :

**04/14.09.2020**

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

This C.M.P. has been filed for restoration of M.A.No.245/2015, which stood dismissed on 14.03.2019 for non-compliance of the peremptory order dated 07.03.2019.

Mr. G.C. Jha, learned Counsel appearing for the petitioner very fairly submits that due to personal reasons, as he met with an accident, the order of the Court has not been complied with.

It has been further submitted by learned Counsel for the petitioner that already process of requisites etc. has been filed, the same may be utilized by the Office.

Learned Counsel undertakes to remove the defects within a period of three weeks.

In view of the personal ground of the learned Counsel, this C.M.P. is allowed and M.A.No.245/2015 is restored to its original file.

**(Dr. S.N. Pathak, J.)**

P.K.S.